

**BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE  
BENCH, PUNE**

**Appeal 29 of 2020**

Dastgir Ramjanso Bandar &Anr. ... Appellants

Versus

Union of India &Ors ... Respondents

**AFFIDAVIT-IN-REPLY OF RESPONDENT NO. 10**

I, Mahadev Vitthal Patil, Managing Director of Respondent No.10, Age: 68 years, Occupation: Service, Address: Registered Office at Datta Nagar Shirol, Taluka Shirol, District- Kolhapur, do hereby state on solemn affirmation as under-

1. I am the Managing Director of the Respondent No. 10 and I have been duly authorized by the Respondent No. 10 to file the present affidavit-in-reply. The Resolution dated 15.1.2022 authorizing Mr. Mahadev Vitthal Patil is annexed herewith and marked as "**Annexure A.**" Upon service of the Notice, I have gone through the records of the present case and thereafter made myself conversant with the facts and circumstances. I am filing the present affidavit-in-reply in response to the Appeal after understanding the contents thereof. At the outset I deny all the averments, assertions and contentions, made in the Appeal against me and those which are not dealt with by me specifically in this reply may not be construed as having admitted the truthfulness thereof.
2. I say and submit that the present Appeal is filed without putting up all relevant facts before this Hon'ble Tribunal. Hence, the Appellants have

not come before this Hon'ble Tribunal with clean hands and has suppressed vital material facts which are imperative for fair adjudication of the captioned matter. On this ground the Appellant are liable to be thrown out of the Court.

3. The present Respondent is preliminarily objecting to the maintainability of the present Appeal as there is no substantial question of environment arising as envisaged under the provisions of Sections 14, 15,16, 17, 18 and 20 of the National Green Tribunal, Act. Moreover, the Appellants are misguiding the Hon'ble Tribunal by putting across certain averments and facts which are disparaging to the Respondent No.10. The steps taken by the answering Respondent that inter alia include spending huge amounts in order to ensure upgradation to the latest technology, such as Concentration and Incineration Boiler and Condensate Polishing Unit etc. for zero liquid discharge and to have an effective pollution control mechanism have been intentionally suppressed by the Appellants.
4. I say and submit that the Respondent No. 10 is committed to prevent pollution, continually improve environment performances comply with environmental legislation and regulation, health care etc. reducing the spillages and fugitive pollution emission, conserving energy and other resources with waste minimization.
5. It is submitted that the Respondent No. 1, by virtue of being the statutory regulatory authority is effectively making an endeavor to implement the relevant provisions of environmental laws. As far as the Respondent 6 and 7 are concerned, the said Respondents are responsibly managing and monitoring various environmental aspects related to the Respondent Industry.

Now I beg to deal with the Appeal para-wise as under:

6. I say and submit that the contents in Para A and Para B requires no comments from the Respondent No. 10.
7. I say and submit that as regards the contentions of the Appellants in para C-1 is concerned the Appellants have put vague and false allegations against the Respondent No. 10 with a clear intention to mislead this Hon'ble Tribunal. It is true to say that the Respondent No. 10 in the year 2015 applied for grant of Environmental Clearance for expansion of sugarcane crushing capacity from 7500 TCD to 9000 TCD which was approved by the Respondent No. 6. It is pertinent to note that the Respondent No. 6 after being satisfied with all the compliances required by the Respondent Industry, granted Environmental Clearance to the said Respondent for its project on 1.6.2018 with specific and general conditions. It is important to throw light on the fact that the Appellants at several juncture have put false and vague allegations on the Respondents and mentioned that while granting the earlier Environmental Clearance dated 1.6.2018 as well as the present Environmental Clearance dated 1.6.2020 the Respondents have not followed the guidelines prescribed under the Environment Impact Assessment, 2006 Notification. It is submitted that Appellants have failed to mention as to what conditions are not fulfilled by the Respondents and how the project of the Respondent No. 10 has adverse impact on the environment. It is submitted that only vague contentions have been taken to mislead this Hon'ble Tribunal and particulars of alleged non-compliances are not given anywhere in the entire Appeal.
8. I say and submit that the Respondent No. 1 had visited the factory of the Respondent No. 10 for site inspection on 15.7.2019 and had monitored the processing and working of the present Respondent. It is submitted that the Respondent No. 1 had also afforded suggestions to the Respondent No. 10 so that there would be a proper implementation of the

environmental laws. The site inspection report dated 22.8.2019 of the Respondent No. 1 is annexed herewith and marked as **“Annexure B.”** I say and submit that the Respondent No. 1 in the said inspection report observed that the Respondent Industry has Electrostatic Precipitators provided for the bagasse fired boiler which is a highly efficient filtration device that removes dust particles and fine particulate matter from the flue gas stream of a plant production line using the force of an induced electrostatic attraction principle before the cleaner gas (air) is released from stack into the environment. So also, the Respondent industry has an Effluent Treatment Plant for the treatment of effluent being generated at the plant wherein the treated water is being recycled. It is submitted that the excess treated effluent is being used for irrigation in the factory owned lands and is also provided to the nearby lands for irrigation. It was also found out during the visit that the collection tanks at the Respondent Industry for rainwater ,housekeeping are in good condition and the spent wash generated in the distillery is utilized in composting. I say and submit that after the site inspection the Respondent No. 1 proposed only two objections, first that the Environmental Management Cell established by the Respondent No. 10 does not have any Environmental Engineering/ Environmental Science Qualification holder and second that the Respondent No. 10 did not upload the copies of the Environmental Clearance, six monthly compliance report and the environment statement on the website of the Company. It is pertinent to note that the answering Respondent has unfailingly and promptly adopted and implemented various suggestions and directions of the Respondent No. 1. The observation compliance report dated 18.9.2019 is annexed herewith and marked as **“Annexure C.”** It is further submitted that after being proposed by the Respondent No. 1, the Respondent No. 10 appointed an Environmental Engineer within 3 months from the date of report on 18.

9.2019. The appointment letter dated 5.12.2019 of Environmental Engineer Mr. Prasad Mahaling Patil is annexed herewith and marked as **“Annexure D.”** I say and submit that at present the said post is filled by Smt. Deepa Shushilkumar Bhandare who has a degree in Environmental Science. The Appointment Order of Smt. Deepa Shushilkumar Bhandare is annexed herewith and marked as **“Annexure E.”** It is submitted that the copy of the Environmental Clearance, six monthly compliance report and the environment statement were already uploaded on the website of the Respondent Industry. Hence, the present Respondent has at no point of time been a defaulter in complying with the environmental laws.

9. I say and submit that the Appellants have filed the present Appeal putting forth false allegations against the Respondent No. 10 with an intention to malign the image of the Respondent No. 10. It is not true to say that Mr. Vishwajit Vijaysing Shinde has no authority to file Form 2 on behalf of the Respondent No. 10. It is submitted that Mr. Vishwajit Vijaysing Shinde is the Production Manager of Respondent No. 10 and therefore could submit the Form 2 for grant of the Environmental Clearance. Without prejudice to the above contention, it is further submitted that, whether the said person had authority to sign Form 2 on behalf of Respondent No. 10 or not, cannot be said to be substantial question of environment. Hence Appellant cannot take such contention in present appeal before this Hon'ble Tribunal. The contention is taken only with ulterior motives.

10. It is further submitted that the Appellants in the said para have alleged that there is variation in the two Pre-Feasibility Reports of the Respondent No. 10 and that the Respondent Industry has suppressed the fact that they have sold some part of their land and also leased some portion of their land. It is submitted that there is no question of variation in the Pre- Feasibility report. I say and submit that the Respondent No. 10

has total of 85.46 land from which some portion of land is leased to the Urjankur Shri Datta Power Company which is now subsidiary to the Respondent No. 10 and therefore the ownership still remains with the Respondent Industry. I further say and submit that the Respondent Industry has sold some portion of land to Shree Datta Shetakari Sahakari Sakhar Karakhana Ltd., Charitable Trust which is a subsidiary of the Respondent No. 10 as per Section 19 of the Multi State Cooperative Society Act. It is pertinent to note that there is sufficient land for the present expansion project of the Respondent No. 10. So also, the Respondent 10 has also maintained the requirement of the 33% green belt as prescribed by the Central Pollution Control Board.

11. I say and submit that the contention of the Appellants that the Respondent No. 10 willfully suppressed the fact of several cases as well as complaints being filed against the Respondent No. 10 is not true and correct. It is submitted that while applying for the Environmental Clearance the Respondent No. 10 as per the requirements under the Environmental Impact Assessment Notification, 2006 submitted Form -1. It is submitted that for the proposed project of expansion of Sugarcane Crushing Capacity from 9000 TCD to 15000 TCD Distillery Capacity from 60 KLPD to 90 KLPD there are no pending litigation against the project and/or in respect of land upon which the project is proposed to be set up. It is submitted that the Respondent No. 10 has at no point of time mislead the Respondent Authorities to gain Environmental Clearance. On the other hand, it is the Appellants who by the way of the false averments are trying to mislead this Hon'ble Tribunal for the purposes best known to them. Without prejudice to above it is submitted that, even otherwise said question of allegedly pending litigations cannot be said to be substantial question of environment. Hence Appellant cannot take such contention in

the appeal before this Hon'ble Tribunal. At any rate, Appellants have no locus standi to take such contention.

12. I say and submit that as regards the contentions of the Appellants in para C-2 is concerned the Appellants on the basis of incomplete knowledge and false assertions alleged that the Respondent No. 7 has not followed the prescribed steps under Clause 7 of the Environment Impact Assessment Notification, 2006 which includes Screening, scoping, public hearing and appraisal. It is pertinent to note that the Appellants have failed to take into consideration the Office Memorandum dated 29.8.2017 and the Notification dated 17.1.2019 issued by the Respondent No. 1 while putting false allegations against the Respondent No. 10 for not following the process as per the Environmental Impact Assessment Notification, 2006, more specifically public hearing.

13. I say and submit that there was no necessity for the Respondent No. 10 at the time of grant of the Environmental Clearance dated 1.6.2020 to conduct a public hearing as the Respondent Industry was exempted from the same as per clause (vii) of the above Office Memorandum. The said clause states as under:

*(vii) The baseline data used for preparation of EIA/EMP reports may be collected at any stage, irrespective of the request for ToR or the issue thereof. However, such a baseline data and the public consultation should not be older than 3 years, at the time of submission of the proposal, for grant of Environmental Clearance, as per the ToRs prescribed.*

It is submitted that the Expert Appraisal Committee after deliberations noted that earlier for project of expansion of sugar plant from 7500 to 9000 TCD (for which the earlier Environmental Clearance dated 1.6.2018 was granted) public hearing was conducted by the Respondent No. 5 on

10.11.2016 and therefore in view of the Office Memorandum the Respondent Industry was exempted from Public Hearing while applying for the present Environmental clearance as the Respondent No. 10 applied within 3 years from the said public hearing. The Office Memorandum dated 29.8.2017 issued by the Respondent No. 1 is annexed herewith and marked as **“Annexure F.”** Considering the said memorandum the Respondent No. 10 had applied for exemption of Public Hearing.

14.I further say and submit that apart from the exemption by way of the above-mentioned Office Memorandum of Respondent No. 1 the Respondent No. 10 is also exempted from following the process as mentioned under Clause 7 of the Environmental Impact Assessment Notification, 2006 by way of Notification dated 17.1.2019. That the said Notification mentions as under:

*Now, therefore, in exercise of the power conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the said rules in public interest, for expediting production of Ethanol for its limited purpose blending with petrol exclusively for its usage as bio-fuel, hereby makes the following special provision, namely:-*

*(1) All expansion projects of sugar manufacturing or distilleries, having Environmental Clearance for their present industrial operations and intended to produce Ethanol for blending with petrol under the Ethanol. Blended with Petrol (EBP) Programme, shall make an application in Form-1 given in Appendix-I of the EIA Notification,*

2006 along with the Environmental Management Plan, certificate from the Government of India, the Ministry of Petroleum and Natural Gas stating that the proposal is for the purpose of blending the bio-ethanol with the petrol, for grant of environmental clearance under the provision of the EIA Notification, 2006 and all such applications shall be considered by the concerned sectoral Expert Appraisal Committee or State Expert Appraisal Committee, who shall appraise the proposal as per the procedure applicable to category B2 projects specified in the EIA Notification, 2006 based on certificate from the Central Ground Water Board regarding adequate availability of water and adherence to standard conditions related to distilleries

15. It is submitted that as per the above clause the Respondent Industry falls under the category B2 as the Respondent Industry has applied for the present Environmental Clearance for the purpose expansion of sugarcane crushing and distillery as well as production of Ethanol. Hence the Respondent No. 10 in view of the above Notification is exempted from the process of Screening, Scoping and also Public Hearing. The Notification issued by the Respondent No. 1 dated 17.1.2019 is annexed herewith and marked as **“Annexure G.”**

16. I say and submit that the taking into consideration the above-mentioned Office Memorandum as well as the Notification the Expert Appraisal Committee in its Minutes of the 6<sup>th</sup> Expert Appraisal Committee made following recommendation:

6.6.4.3 The EAC after deliberation noted that earlier the project for expansion of sugar plant from 7500 to 9000 TCD (for which EC was granted by SEIAA Maharashtra on 1<sup>st</sup> June, 2018), public hearing was conducted by the State Pollution Control Board on 10<sup>th</sup> November, 2016. Further in view

of the Ministry's Notification dated 17<sup>th</sup> January, 2019 intended to enhance Ethanol production for usage as bio-fuel, the Committee recommended the proposal for exemption from public hearing

The Minutes of Meeting dated 8.4.2019 of the Expert Appraisal Committee is annexed herewith and marked as **“Annexure H.”**

17.I say and submit that the Respondent No. 10 in view of the above Minutes of Meeting filed its proposal of amendment in the said ToR seeking exemption from Public Hearing. That the Respondents have diligently fulfilled all the requirements prescribed under the Environment Impact Assessment Notification, 2006 and have not conducted the Public Hearing only after being exempted by the Respondent No. 1 vide permission letter dated 14.8.2019. The permission letter dated 14.8.2019 of the Respondent No. 1 is annexed herewith and marked as **“Annexure I.”** It is pertinent to note that only after the exemption granted by the Respondent No. 1, the Respondent No. 10 was granted Environmental Clearance by the Respondent No. 6. It is to be noted that the announcement of the Central Government of June 2019 that an environment clearance would not be required to produce additional ethanol from sugarcane juice as it does not cause pollution, a move that may benefit farmers and the cash-strapped sugar mills and farmers have been at loggerheads because of non-payment of dues to the latter. The mill owners have maintained that due to excess production of sugar and fall in the price, even they had not been getting their dues. As of June 2019, the mills owed nearly 20,000 crores to farmers across the country, with a smooth obstacle-free production of additional ethanol, the crisis may ease. Therefore, the Central Government has declared that no separate environment clearance is required to produce additional ethanol

from 'B' heavy molasses as it does not add to the pollution load. It is pertinent to note that the Standard "TOR" has been developed by the Ministry in consultation with the sector-specific Expert Appraisal Committee. As already mentioned in para 15 of the present reply the present project falls under Category B2 according to the Notification dated 17.1.2019 and therefore screening, scoping is not required. So also, as per the Office Memorandum dated 29.8.2017 the said project is exempted from Public Hearing. Without, prejudice to above contention, it is further submitted that, Appellants have failed to state in the whole appeal the alleged ground which could have been raised in the said public hearing if that was mandatory. Hence only vague allegations have been made by the Appellant which cannot be said to be substantial question of environment. The Respondent No. 10 wants to bring the kind attention of the Hon'ble Tribunal to the fact that any delay in deciding the present Appeal will cause prejudice not only to the Respondent Industry but also to the farmers. So also, the production of ethanol will be beneficial for public at large.

18. I say and submit that the contents in para C-3 are not true and correct. It is not true to say that the Respondent No. 6 without considering the mandatory procedure contemplated under the provisions of Environmental Impact Assessment Notification, 2006 granted Environmental Clearance. So also, it is not true that the Respondent No. 6 failed to consider that the Respondent No. 7 did not follow the steps of screening, scoping public hearing and appraisal. It is submitted that after the issuance of the Office Memorandum dated 29.8.2017 and the Notification dated 17.1.2019 by the Respondent No. 1 the Respondent No. 10 was exempted from following the procedure prescribed under the Clause 7 of the Environmental Impact Assessment Notification, 2006 and

therefore the Respondents have abided by all the necessary compliances while granting the Environmental Clearance.

19. I say and submit that as regards the contention of the Appellants in the para C-4 that the said expansion of the Respondent No. 10's plant will have adverse impact on the environment is not true. It is pertinent to note that the Respondent Industry has its own land of 85.46 Hectares out of which 29.64 Ha of land is reserved for Greenbelt development, 4.61 ha is under build-up area of sugar distillery units, 12.98 Ha of land in under parking and internal roads, 13 Ha of land in under Effluent Treatment Plant facilities of sugar and distillery units, 10 Ha of land is vacant. About 2 ha of land shall be utilized/required for the proposed expansion. It is further submitted that there is no eco-sensitive, critically polluted areas, CRZs and wildlife sanctuaries, etc. within 10 kms radius of the factory site. I further say and submit that according to the guidelines of the Central Pollution Control Board there should be 1500 trees on per hectare of land for green belt development. It is submitted that the answering Respondent has reserved 29.64 hectare land for greenbelt development as an initiative to improve the environment in and around the Project site. I say and submit that for 29.64 hectare land there should be a minimum of 44,460 trees. It is pertinent to note that the number of trees that have already been planted by the Respondent No. 10 is 44,004. Letter dated 26.8.2020 of Agriculture Department wherein total 16005 fruit trees are mentioned to be found at the Respondent Industry land is annexed herewith and marked as **"Annexure J."** Letter dated 21/10/2020 of the Deputy Conservator of Forest wherein total 27999 trees are mentioned to be found at the Respondent Industry land is annexed herewith and marked as **"Annexure K."** That the Respondent Industry proposes to plant 1000 to 1500 trees per year in order to increase

the greenbelt over and above 33% of the total area of the Respondent Factory as prescribed.

20. It is submitted that the Respondent industry has taken all necessary steps so that said project expansion will have no adverse impact on the air, water or land what so ever. I say and submit that due to excess condensate available from the Sugar unit, there is no requirement of water from sugar unit. In fact, an excess amount of 1425 m<sup>3</sup>/day is saved and is being utilized for Distillery and other usages. It is submitted that as regards the effluent treatment is concerned the quantity of effluent generated after the proposed expansion of Sugarcane crushing capacity from 9000 TCD to 15000 TCD, the design capacity of the existing Sugar Effluent Treatment Plant is 700 m<sup>3</sup>/day, which is adequate for the treatment of the effluent generated after the proposed expansion. I say and submit that the Respondent Industry has proposed to install a Sewage Treatment Plant for 80 m<sup>3</sup>/day of domestic effluent based on Septic Tank followed by anaerobic filter followed by Root Zone Technology for the treatment of domestic wastewater.

21. I further say and submit that the Distillery unit based on Zero Liquid Discharge. That after the expansion of the distillery capacity from 60 KLPD to 90 KLPD the spent wash or the liquid waste generated due to 60 KLPD distillery shall be treated based on the Concentration and incineration principles. It is important to note that due to the said principle there will be zero liquid discharge, so also there will be no residue of spent wash/ effluent thereafter. It is further submitted that the Respondent Industry has also decided to install Condensate Polishing Unit for the treatment of evaporation process condensate and spent lees. That after the treatment in the Condensate Polishing Unit the treated water will be reused for Distillery cooling tower make up or for fermentation process. By the said process the distillery of the Respondent Industry will

achieve Zero Liquid Discharge. It is evident that the respondent No. 10 is taking all necessary steps to ensure that there is no adverse impact on the Environment in and around its project.

22.I say and submit that the contentions of the Appellants in Para C-5 is baseless and without any iota of evidence and therefore requires no comments from the answering Respondent.

23.I say and submit that the Respondent No. 10 has fulfilled all the requirements as prescribed from time to time to maintain the green belt and to carry his work without resulting into any adverse impact on the environment. I further say and submit that according to the guidelines of the Central Pollution Control Board there should be 1500 trees on per hectare of land for green belt development. It is submitted that the answering Respondent has reserved 29.64hectare land for greenbelt development as an initiative to improve the environment in and around the Project site. I say and submit that for 29.64 hectare land there should be a minimum of 44460 trees. It is pertinent to note that the number of trees that have already been planted by the Respondent No. 10 is 44,004. That the Respondent Industry proposes to plant 1000 to 1500 trees per year in order to increase the greenbelt over and above 33% of the total area of the Respondent Factory as prescribed.

24.It is pertinent to note that the Maharashtra assumes a leadership position in India in terms of area under sugarcane cultivation, number of sugarcane factories, sugarcane production, yield, recovery and sugar production in the country. Almost major Sugar factories in Maharashtra are in Co-Operative sector. The growth of this Industry in the Co-Operative sector has certainly helped to improve Socio-economic conditions of the rural parts of the state. That the Government of India has also encouraged the export of sugar in order to earn foreign exchange and also for production of Ehanol as green fuel for blending with petrol.

Considering the Environmental Impact fossil fuel Government of India has taken decision to increase production of Ethanol since 2014. Government of India has been implimenting Ethanol Blending Programme through the country where in OMC's sell petrol blended with 10 % Ethanol and 20%upto 2025. To meet the demand of OMC's of Ethanol Government of India has taken decision to enhance the production capacity of Ethanol production plant and set up new Ethanol production plant, for this purpose Government of India has declared various schemes. Hence the management of the Respondent Industry decided to increase the crushing capacity as well as to enhance the Ethanol production and also to meet the growing demand of the farmers to process their produce in time. It is therefore evident that the said project of the Respondent Industry meets and understands the concept of sustainable development. The Respondent No. 10 by all means has encouraged to maintain a pollution free environment in and around the vicinity of the project site and adopted environment friendly technologies for its project.

25. It is therefore prayed that that present Appeal be dismissed with cost.

Solemnly affirmed on this the 11 day of April, 2022.

**REGISTERD & NOTED**

**AT SERIAL NO. 901**

**DATE 11/04/2022**

I know the Affiant

*Adv. S.S. Khamkar*  
Advocate

Solemnly affirmed before

Shri. Mahadev Vitthal patil

Age.....68.....Occ.....service

R/o.....Shirol.....Tal.....Shirol

Dist.....kolhapur

who is identified before me by

Shri. Adv. S.S. Khamkar

whom I personally know

Date - 11/04/2022

Dhananjay Anandab Dabhi

Advocate & Notary Public of

Govt. of India, Reg. No. 16211/2019

No. of Corrections  
on this page

Affiant

Managing Director  
Shree Datta Shetkari Sahakari Sakhar  
arkhana Ltd., Shirol, Post. Dattanagar  
Tal. Shirol, Dist. Kolhapur





**SHREE DATTA SHETKARI SAHAKARI SAKHAR KARKHANA LTD., SHIROL.**  
**श्री दत्त शेतकरी सहकारी साखर कारखाना लिमिटेड, शिरोळ.**



POST:DATTANAGAR 416 120, TALUKA SHIROL, DIST. KOLHAPUR. (MS) INDIA

पोस्ट : दत्तनगर ४१६ १२०, तालुका शिरोळ, जिल्हा कोल्हापूर (महाराष्ट्र) भारत

Phone : ( 02322 ) 236551 ( 6 Lines ), Fax : (02322) 236600

E-mail : klp\_dattsssk@sancharnet.in, klp.dattsssk@gmail.com

A Certified True copy of Board Resolution No. 17 passed unanimously in Board of Directors meeting held on 15/01/2022.

**Subject No:17 To give authority to file and sign reply affidavit on behalf of Society in the Appeal No.29/2020 in NGT Court Bench-Pune.**

Resolution No.-17

DATED:-15/01/2022

Our society has received a notice on 18/11/2021 from Adv.Ajit Savagave that Appeal bearing No.29/2020 has been filed by Shri. Dastagir Bandar and othr. in NGT Court Bench-Pune. In the said matter reply Affidavit is to be filed for Appeal, Official note has been presented before meeting to give Authority to file and sign reply affidavit on behalf of Society.

It is therefore resolved that, Shri. Mahadev Vitthal Patil, Managing Director of our society is hereby authorized to sign and file reply affidavit on behalf of Society, also he has been authorized to file say and to do all such acts, matters and things as may be necessary in the said Appeal before Honble NGT Court Bench-Pune.

Proposed By-Shekar Kalgonda Patil.

Seconded By-Basgonda Malgonda Patil.

Resolution passed unanimously by the Board of Directors present in the meeting.

**TRUE COPY.**



(M.V.PATIL)  
Managing Director

**For SHREE DATTA SSSK LTD., SHIROL**

(Ganapatrao A. PATIL)  
Chairman



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

Annexure - B.

87

Regional Office (WCZ)  
Ground Floor, East Wing  
New Secretariat Building  
Civil Lines, Nagpur - 440001  
E-mail: apccfcentral-ngp-mef@gov.in

F.No:EC-1022/RON/2019-NGP/ 5636

Date: 22.08.2019

To,

**The Member Secretary  
SEIAA  
Environment Department,  
Government of Maharashtra  
2<sup>nd</sup> Floor, Mantralaya, Annexe  
Mumbai-400032**

Sub:

1. Environmental clearance granted for expansion/ modernisation of sugar factory from 7500 TCD to 9000 TCD by M/s. Shree Datta Shetkari Sahakari Sakhar Kharkhana Limited at Datta Nagar, Shirol, Kolhapur, Maharashtra
2. Environment Clearance for expansion of distillery unit from 30 KLD to 60 KLD of M/s. Shree Datta Shetkari Sahakari Sakhar Karkhana Ltd., Datta Nagar, Shirol, Kolhapur Distt. Maharashtra

Ref:

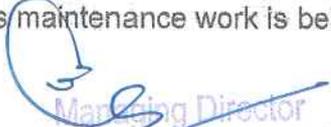
1. SEIAA, Government of Maharashtra letter no. SEIAA-EC-0000000326 dated 01.06.2018
2. MoEF letter no. J-11011/33/2001-IA II(I) dated 11.12.2001

Sir,

I am directed to invite your kind attention on the above subject and letters under reference. Site inspection of sugar and distillery plants of M/s. Shree Datta Shetkari Sahakari Sakhar Kharkhana Limited at Datta Nagar, Shirol, Kolhapur, Maharashtra has been carried out on 15.07.2019. Inspection report is enclosed herewith. Following observations were made during the site inspection:

SEIAA, Government of Maharashtra granted environmental clearance for the expansion of sugar plant from 7500 TCD to 9000 TCD. Also Ministry granted environmental clearance for the capacity expansion of molasses based distillery from 30 KLPD to 60 KLPD. During the site inspection it was observed that expansion activities have been completed and plants were not in operation as maintenance work is being carried out.

TRUE COPY

  
Managing Director  
Shree Datta Shetkari Sahakari Sakhar  
Karkhana Ltd., Shirol, Post Dattanagar  
T. Shirol, Distt. Kolhapur

7/16

ESP has been provided for the bagasse fired boiler. ETP has been provided for the treatment of effluent being generated at the plant. Treated water is being recycled into the process. PA submitted that the excess treated effluent is being used for irrigation in the company owned lands. Collection tanks have been provided for rain water. Housekeeping found to be good. Spent wash generated in the distillery is being utilised in composting process.

**Following condition was not complied:**

**General Condition no. xviii of EC dated 01.06.2018:**

Environmental management cell has been established, however the cell doesn't have a person with Environmental Engineering/ Environmental Science qualification. PA shall recruit the qualified person and time bound action plan for the recruitment shall be provided to Regional Office.

**Following conditions were partially complied:**

**General Condition no.s xxii, xxiii & xxv of EC dated 01.06.2018:**

PA did not upload the copies of EC, six monthly compliance report and environment statement to company website.

This issues with the approval of DDGF (Central), Regional Office, Nagpur.

*A. Suresh Kumar*  
2/10/19  
Suresh Kumar Adapa  
Scientist 'D'

**Encl: as above**

**Copy to:**

1. Director RO HQ, Ministry of Environment, Forest & Climate Change, Government of India, 1st Floor Agni Wing, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi-110 003
2. Additional Director (Monitoring Cell), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Aliganj, Jorbagh Road, New Delhi-110003
3. The Managing Director, Shree Datta SSSK Limited, Post: Datta Nagar, Taluka Shirol, Kolhapur, Maharashtra-416120 (Project shall submit action plan for the non/partial compliances raised in the monitoring report).
4. Guard file

*A. Suresh Kumar*  
2/10/19  
Suresh Kumar Adapa  
Scientist 'D'



Registered Post A/D  
SHREE DATTA SHETKARI SAHAKARI SAKHAR KARKHANA LTD., SHIROL  
श्री दत्त शेतकरी सहकारी साखर कारखाना लिमिटेड, शिरोळ.

Annexure - C 89



POST:DATTANAGAR 416 120, TALUKA SHIROL, DIST. KOLHAPUR. (MS) INDIA

पोस्ट : दत्तनगर ४१६ १२०, तालुका शिरोळ, जिल्हा कोल्हापूर (महाराष्ट्र) भारत

Phone : ( 02322 ) 236551 ( 6 Lines ), Fax : (02322) 236600

kp.dattsssk@gmail.com

Ref.: 4520 /Env/Expansion/2019

Date - 18/09/2019

To,  
The Regional Officer,  
Shri Sureshkumar Adapa  
Government of India,  
Ministry of Environment, Forest and Climate Change,  
Regional Office(WCZ),Ground Floor, East Wing,  
New Secretariat Building,Civil Lines, Nagpur - 440001.

**Sub :- Observation Compliance Report for Expansion/ Modernization of the Sugar factory Capacity for 7500 TCD(313 TCH) to 9000 TCD(375 TCH) at M/s Shree Datta Shethkari Sahakari Sakhar Karkhana Ltd., Shirol , Kolhapur (Dist)**

**Ref :- F.No: EC-1022/RON/2019-NGP/5636 Dated 22/08/2019**

Sir

With reference to the above subject matter and the above referred letter, we are enclosing herewith the Compliance Certificate Observations and Compliance below,

Sr.No	Non Compliance Observation by the R.O.	Compliance by the Industry
01	Following condition was not complied: General condition No. xviii of EC dated 01/06/2018 Environmental Management cell has been established, however the cell doesn't have a person with Environmental Engineering/ Environmental Science qualification. PA shall recruit the qualified person and time bound action plan for the recruitment shall be provided to Regional Office.	It is proposed to fill in the post of Environmental Engineer within three months.
02	Following conditions were partially complied: General Condition no.s xxii, xxiii & xxv of EC dated 01/06/2018: PA did not upload the copies of EC, six monthly compliance report and environment statement to company website.	Copy of the EC, and Six monthly compliance report and Environment statement are uploaded on website of the factory site. Factory website: <a href="http://www.dattasugar.co.in">www.dattasugar.co.in</a>

Thanking you,

Yours faithfully

For Shri Datta S.S.S.K. Ltd., Shirol

TRUE COPY

M. V. Patil

(Managing Director)



**SHREE DATTA SHETKARI SAHAKARI SAKHAR KARKHANA LTD., SHIROL**

**श्री दत्त शेतकरी सहकारी साखर कारखाना लिमिटेड, शिरोळ.**

POST:DATTANAGAR 416 120, TALUKA SHIROL, DIST. KOLHAPUR. (MS) INDIA

पोस्ट : दत्तनगर ४१६ १२०, तालुका शिरोळ, जिल्हा कोल्हापूर (महाराष्ट्र) भारत

Phone : ( 02322 ) 236551 ( 6 Lines ), Fax : (02322) 236600

klp.dattsssk@gmail.com



Ref. No. ६५६७ /LWO/APPT/Civil/Env/2019-20

December 05, 2019

**APPOINTMENT ORDER**

To,

Mr. Prasad Mahaling Patil

A/P-Kumthe, Tal-Tasgaon,

Dist-Sangli / Mob: 919860351860

Dear Sir,

031729

With reference to your application and subsequent Interview you had with us, the Management of our Co-operative Industrial Complex is pleased to appoint you as **HEAD OF CIVIL & ENVIRONMENT DEPARTMENT** in our Co-operative Industrial Complex on the following terms and conditions: -

- 01 Initially your appointment will be on probation for a period of Six (6) Months from the date of your joining duties.
- 02 During the Probation period, you will be paid consolidated Salary of Rs35000/- (Rupees Thirty-Five Thousand only) per month.
- 03 During the probation period, your performance, will be reviewed by the Managing Director and if found satisfactory and up to the mark, you will be confirmed in the services of our Industrial Complex.
- 04 If, however, your performance during the probation period is not found satisfactory, your services shall be liable to be terminated without notice and without assigning any reasons thereof.
- 05 You shall work under the directions and control of Managing Director. You shall be responsible for effective implementation of the policies and decisions taken by the Management and do such other duties as assigned to you from time to time. You shall be responsible for the smooth and efficient working of the all civil & environmental matters.
- 06 You shall be responsible for Environmental issues Of our Industrial Complex to look after and overall control on the Effluent Treatment Plant of Sugar, Distillery, Co-Generation, Colony Waste etc.
- 07 You shall discharge your duties loyally, faithfully and efficiently to the maximum satisfaction of the Management.
- 08 You shall serve and devote your whole tune and attention to promote the interest of the Karkhana to the best of your ability and skill and shall not carry on or be concerned in or connected with any trade, business, occupation, profession or vocation, nor shall accept any outside post or responsibility even in an Advisory or Honorary capacity and shall not accept from any Party other than the Karkhana any remunerations, fee or honorarium of any nature.

Managing Director  
Shree Datta Shetkari Sahakari Sakhar  
Karkhana Ltd., Shirol, Post. Dattanagar  
Tal. Shirol, Dist. Kolhapur

See Page 02

**TRUE COPY**



**SHREE DATTA SHETKARI SAHAKARI SAKHAR KARKHANA LTD., SHIROL.**

**श्री दत्त शेतकरी सहकारी साखर कारखाना लिमिटेड, शिरोळ.**



POST:DATTANAGAR 416 120, TALUKA SHIROL, DIST. KOLHAPUR. (MS) INDIA

पोस्ट : दत्तनगर ४१६ १२०, तालुका शिरोळ, जिल्हा कोल्हापूर (महाराष्ट्र) भारत

Phone : ( 02322 ) 236551 ( 6 Lines ), Fax : (02322) 236600

klp.dattsssk@gmail.com

Page 02

- 09 You shall maintain, complete secrecy about the Karkhana's business / affairs that may come to your knowledge during the period of your employment with the Karkhana.
- 10 Being HEAD OF CIVIL & ENVIRONMENT DEPARTMENT, you will be required to be available at Karkhana Site for 24 Hours. However, you may leave the Karkhana Site with the prior approval of the Managing Director.
- 11 If available, you shall be provided with a residential quarter at Karkhana Site.
- 12 You shall abide by the rules and regulations of the Karkhana which are in force and which shall be made applicable from time to time.

If, the above terms and conditions are acceptable to you, please sign the duplicate copy of this Appointment Order and return it to us by way of acknowledgement and acceptance of its terms and conditions.

For SHREE DATTA SSSK LTD., SHIROL

( M. V. PATIL )  
MANAGING DIRECTOR

D:\2K15\LOI\_WM\_240615.doc\12-13  
ADM/AC/LWO/HTK/ENGG/COMP/PF

5/10/2015  
7/11/2015

# Shrihar University, Kolhapur



the Chancellor, Vice-Chancellor and Members of the Management Council on

the recommendation of the Academic Council certify that

Patil Prasad Mahaling

Mother's Name - Prabhavati

has passed the



*Master of Technology*

*Examination in the Subject*

*Environmental Science & Technology*

*in the year March 2017.*

*The said degree has been conferred on him*

*at Kolhapur in the Winter Session*

*of the year two thousand nineteen.*

**In Testimony** whereof are set the seal of the university and signatures of the Registrar and the Vice-Chancellor

Registrar

Vice-Chancellor



*Handwritten notes and signatures at the bottom left.*



SHREE DATTA SHETKARI SAHAKARI SAKHAR KARKHANA LTD., SHIROL.  
श्री दत्त शेतकरी सहकारी साखर कारखाना लिमिटेड, शिरोळ.

Annexure - E

93



POST:DATTANAGAR 416 120. TALUKA SHIROL, DIST. KOLHAPUR. (MS) INDIA

पोस्ट : दत्तनगर ४१६ १२०, तालुका शिरोळ, जिल्हा कोल्हापूर (महाराष्ट्र) भारत

Phone : ( 02322 ) 236551 ( 6 Lines ), Fax : (02322) 236600

E-mail : klp.dattsssk@gmail.com



Ref. No. ४६१७ /LWO/ADM/APPT/2020-2021

September 30, 2020

### APPOINTMENT ORDER

To,  
Smt. Deepa Shushilkumar Bhandare  
A/p : Sangli,  
Dist : Sangli.  
Mob: 7447226769

Dear Sir,

With reference to your interview you had with us today Management of our Co-operative Industrial Complex is pleased to appoint you as **Environment Officer** in the Environment Department of our Factory on the following terms and conditions.

- 01 Initially your appointment will be on Probation for a period of 6 (Six) months from the date of your joining the duties.
- 02 If necessary your probation period may be extended for further period of 6 (Six) months.
- 03 During the probation period, you will be paid Consolidated Salary of Rs. 31,000(Rupees Thirty One Thousand only) per month.
- 04 During the probation period, your performance in the work will be reviewed and if found satisfactory and upto the mark, you will be confirmed in the services of our Karkhana.
- 05 However, if your work is not found satisfactory during the probation period, your services shall be terminated without Notice or without assigning any reasons thereof.
- 06 You will work under the direction and control of H.O.D. Civil and Environment and will do such duties as assigned to you.
- 07 During the course of employment, you will have to discharge your duties loyally, faithfully, efficiently and to the maximum satisfaction of your superiors.
- 08 You shall abide by the rules and regulations of the Karkhana that are in force and that shall be made applicable from time to time.
- 09 You should have to give one month notice before leaving your job.

If, the above terms and conditions are acceptable to you, please sign the duplicate copy of this Appointment Order and return it to us by way of acknowledgement and acceptance of its terms and conditions.

For SHREE DATTA SSSK LTD., SHIROL

( M. V. PATIL )  
MANAGING DIRECTOR

D:\Suresh Patil-20\TIME OFFICE\APPT.doc-14

CC:

ADM / AC-COMP / LWO/ PF

TRUE COPY

Managing Director  
Shree Datta Shetkari Sahakari Sakhar  
Karkhana Ltd., Shirol, Post. Dattanagar  
Tal. Shirol, Dist. Kolhapur

Bhandare

No. 8586

**WE** the Chancellor, Vice-Chancellor  
and Members of the Management  
Council, on the recommendation of the Academic  
Council of the Shivaji University,

certify Bhade that the withinsigned

Jeeparani Bhagavantrao Khade

having been examined for the Degree of Master of  
Science in Environmental Sc., and on being adjudged  
to have passed the Examination in Second Class  
in April 1998, the Degree of

**Master of Science**

has been conferred on her at Kolhapur, on the  
sixth day of the month of February in the  
year one thousand nine hundred and ninety nine.

In Testimony whereof are set the Seal of the  
University and the Signatures of the Registrar and the  
Vice Chancellor.

[Signature]

TRUE COPY

[Signature]

Ag Registrar.

PRINCIPAL

Vice Chancellor

SHREE DATTA POLYTECHNIC COLLEGE, DATTANAGAR.

No. J-11013/41/2006-IA-II (I) (Part)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

Indira Paryavaran Bhawan  
Jor Bagh Road, Aliganj  
New Delhi-110003

Dated: 29<sup>th</sup> August, 2017.

**OFFICE MEMORANDUM**

**Subject: Terms of Reference for EIA/EMP studies for the projects/activities requiring Environmental Clearance under the EIA Notification, 2006 - Extension of validity period - regarding.**

In order to streamline the process and provide greater clarity in issuing Terms of Reference (ToRs) for undertaking EIA/EMP studies for the projects/activities requiring Environmental Clearance under the EIA Notification, 2006, the following decisions have been taken with immediate effect:

- (i) The validity of ToRs for projects/activities (except for River Valley and HEP Projects), for submission of EIA/EMP reports shall be three years.
- (ii) The validity of ToRs for River Valley and HEP Projects, for submission of EIA/EMP report shall be four years.
- (iii) The above validity period can be extended by the concerned Regulatory Authority for a maximum period of one year without referring the proposal to the EAC/SEAC concerned, provided an application is made by the applicant before expiry of the validity period, together with an updated Form-1 and proper justification and there is no change in terms and conditions of the ToRs. After the lapse of validity, such extension will need EAC/SEAC consideration.
- (iv) Thus, an outer limit of validity of ToRs shall be 4 years for all the projects/activities and 5 years for River Valley and HEP Projects.
- (v) The ToRs will specifically mention the date of expiry of validity.
- (vi) Extension of validity of ToRs beyond the outer limit of four years for all projects/activities, and five years for River Valley and HEP projects, shall not be allowed/considered by the Regulatory Authority.
- (vii) The baseline data used for preparation of EIA/EMP reports may be collected at any stage, irrespective of the request for ToR or the issue thereof. However, such a baseline data and the public consultation should not be older than 3 years, at the time of submission of the proposal, for grant of Environmental Clearance, as per ToRs prescribed.

TRUE COPY

Managing Director  
Shree Datta Shetkari Sahakari Sakhar  
Karkhana Ltd., Shirol, Post. Daltanagar  
Tal. Shirol, Dist. Kolhapur

- (viii) Public consultation shall be conducted during the validity of the ToRs. The public consultation conducted after the expiry of ToRs shall not be accepted by the Regulating Authority.
- (ix) In case the proposal for Environmental Clearance along with EIA/EMP reports based on the ToRs prescribed, is not submitted within the validity period of ToRs, and/or not complying with the above conditions, the process shall be started *de novo*. The already collected baseline data may be re-used, provided it is not more than 3 years old and duly recommended by EAC/SEAC in their due diligence.
- (x) In case, any proposal for ToR is delisted for want of additional information within the time period, as stipulated by the Ministry, the same can be listed again after the requisite information is submitted.

2. This Office Memorandum is issued in supersession of the earlier OMs of this Ministry as under:

- i) No. J-11013/ 41/2006-IA-II (I) dated 22.03.2010;
- ii) No. Z-11012/1/2013-IA-I (Part) dated 19.11.2013;
- iii) No. Z-11012/1/2013-IA-I (part) dated 12.12.2013;
- iv) No. J-11013/ 41/2006-IA-II (I) dated 22.08.2014;
- v) No. J-11013/ 41/2006-IA.II (I) dated 08.10.2014;
- vi) No. J-11013/41/2006-IA.II(I) dated 07.11.2014; and
- vii) No. J-11015/109/2013-IA.II(M) dated 12.01.2017

3. This issues with the approval of the competent authority.

  
 (Sharath Kumar Pallerla)  
 Scientist 'F'

**Copy to:**

1. All the officers of IA Division
2. Chairperson/Member Secretaries of all the SEIAAs/SEACs
3. Chairman of all the Expert Appraisal Committees
4. Chairman, CPCB
5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

**Copy for information:**

1. PS to Minister for Environment, Forest and Climate Change
2. PPS to Secretary(EF&CC)
3. PPS to AS(AKJ) / AS (AKM)
4. PPS to JS(GB) / JS(JT)
5. Website, MoEF&CC
6. Guard file

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, बृहस्पतिवार, जनवरी 17, 2019/पौष 27, 1940

No. 241]

NEW DELHI, THURSDAY, JANUARY 17, 2019/PAUSHA 27, 1940

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 17 जनवरी, 2019

**का.आ. 345(अ).**—भारत सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (फ) के अधीन अपनी शक्तियों का प्रयोग करते हुए, तत्कालीन पर्यावरण और वन मंत्रालय की सं. का.आ.1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित पर्यावरण समाघात निर्धारण अधिसूचना (इसके पश्चात् इसे ई.आइ.ए अधिसूचना कहा जाएगा) में, उक्त अधिसूचना की अनुसूची में सूचीबद्ध सभी नई परियोजनाओं/क्रियाकलापों, यथास्थिति उनके विस्तार और आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन के लिए, परियोजना प्रबंधन द्वारा भूमि को सुरक्षित करने के सिवाय किसी संनिर्माण कार्य या भूमि तैयार करने से पहले संबंधित विनियमन प्राधिकरण से पूर्व पर्यावरण निर्वाधन की आवश्यकता को आज्ञापक बनाती है।

और 5(छ) के अधीन उक्त अधिसूचना की अनुसूची में सूचीबद्ध परियोजनाओं या क्रियाकलापों में डिस्टिलरी (शीरा और गैर शीरा आधारित) सम्मिलित है, और यथास्थिति विभिन्न राज्यों या संघ राज्य क्षेत्रों में मंत्रालय या राज्य पर्यावरण समाघात निर्धारण प्राधिकरण से पूर्व पर्यावरण निर्वाधन की आवश्यकता है;

और, केन्द्र सरकार ने जैविक ईंधन पर राष्ट्र नीति, 2018 प्रकाशित की है जिसमें पेट्रोल के साथ इथेनॉल ब्लेंडिंग (ईबीपी) कार्यक्रम को उसका मुख्य घटक के रूप में अनुबद्ध किया है, स्वदेशी और गैर-प्रदूषणकारी अक्षय ऊर्जा स्रोतों को प्रस्तावित किया है और कार्यक्रम का सफलता-पूर्वक परिपालन न सिर्फ वायु प्रदूषण को बहुत कम करने में किन्तु आयात प्रतिस्थापन द्वारा बहुमूल्य विदेशी मुद्रा भी बचाने में प्रभावी होगा।

और, पेट्रोल के साथ इथेनॉल ब्लेंडिंग (ईबीपी) कार्यक्रम के अधीन पेट्रोल के साथ ब्लेंड करने के उद्देश्य से बायो-इथेनॉल के विनिर्माण की परियोजनाओं में तेजी लाने के लिए, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय पर्यावरण निर्वाधन को आवश्यक मानता है;

357 GI/2019

(1)

TRUE COPY

Managing Director  
Shree Datta Sankari Sahakari Sakhar  
Karkhana Ltd., Shirol, Post Dattanagar  
Tal Shirol, Dist. Kolhapur

और डिस्टिलरी से संबंधित पूर्व पर्यावरण निर्बाधन के मामलों में प्राप्त पर्याप्त अनुभव के आधार पर, पर्यावरण निर्बाधन देने की शर्तों मानकीकृत किया गया है;

और, जीरो लिक्विड डिस्चार्ज नियमों का पालन कर रही डिस्टिलरी एकक आस-पास के पर्यावरण के संबंध में उचित सुरक्षा प्रदान करें;

और, पर्याप्त पानी की उपलब्धता वाले क्षेत्र में जीरो लिक्विड डिस्चार्ज का पालन कर रही डिस्टिलरी को एक वर्ष के लिए पर्यावरण में प्रतिकूल प्रभाव डाले बिना उपर्युक्त स्थापित लक्ष्य को प्राप्त करने की दृष्टि से एक वर्ष के लिए विशेष छूट प्रदान की जा सकती है।

अतः, अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (फ) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियमों के नियम 5 के उप नियम (3) के खंड (क) के अधीन नोटिस की आवश्यकताओं को पूरा करने के पश्चात्, अनन्य रूप से जैविक ईंधन के रूप में प्रयोग के लिए पेट्रोल के साथ ब्लेंडिंग के सीमित उद्देश्य के लिए इथेनॉल के उत्पादन में तेजी लाने के लिए विशेष प्रावधान बनाती है, अर्थात्:-

"(1) चीनी उत्पादन या डिस्टिलरी की सभी विस्तारित परियोजनाएं, जो पेट्रोल के साथ इथेनॉल ब्लेंडिंग (ईबीपी) कार्यक्रम के अधीन उनके वर्तमान औद्योगिक परिचालन और पेट्रोल के साथ ब्लेंडिंग करने के लिए आशयित इथेनॉल उत्पादन करने के लिए पर्यावरण निर्बाधन रखती है, पर्यावरण प्रबंधन योजना, भारत सरकार, पेट्रोलियम और प्राकृतिक गैस मंत्रालय के प्रमाण-पत्र के साथ ईआईए अधिसूचना, 2006 के अनुबंध-1 में दिए गए प्ररूप-1 में यह बताते हुए एक आवेदन करेगी कि, यह प्रस्ताव पेट्रोल के साथ बायो-इथेनॉल ब्लेंडिंग के प्रयोजन के लिए ईआईए अधिसूचना, 2006 के प्रावधानों के अधीन पर्यावरण निर्बाधन प्राप्त करने हेतु है और ऐसे सभी आवेदनों पर संबंधित क्षेत्रीय विशेषज्ञ मूल्यांकन समिति और राज्य विशेषज्ञ मूल्यांकन समिति द्वारा विचार किया जाएगा, जो पानी की पर्याप्त उपलब्धता और डिस्टिलरी से संबंधित मानक शर्तों के पालन के विषय में केन्द्रीय भू जलबोर्ड के प्रमाण-पत्र पर आधारित, ईआईए अधिसूचना, 2006 में विनिर्दिष्ट वर्ग बी 2 को लागू प्रक्रिया अनुसार प्रस्ताव का मूल्यांकन करेगी (अनुबंध)।

(2) विशेषज्ञ मूल्यांकन समिति इस अधिसूचना के अनुबंध में दी गई मानक पर्यावरण निर्बाधन की शर्तों के अतिरिक्त अलग अलग मामलों के अनुसार विशिष्ट शर्तें निर्धारित कर सकेगी।"

यह अधिसूचना, राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से एक वर्ष की अवधि के लिए प्रवृत्त रहेगी।

[फा. सं. आईए-जे-11013/55/2017-आईए. II(I)]

गीता मेनन, संयुक्त सचिव

**परिशिष्ट**

### पर्यावरण स्वीकृति की मानक शर्तें

#### I. सांविधिक शर्तें

- i. परियोजना में वनेतर प्रयोजन हेतु वन भूमि के अपवर्तन के संलिप्त होने के मामलों में, परियोजना प्रस्तावक द्वारा वन संरक्षण (अधिनियम), 1986 के उपबंधों के अंतर्गत वन स्वीकृति प्राप्त की जाएगी।
- ii. परियोजना प्रस्तावक द्वारा राष्ट्रीय वन्यजीव बोर्ड से, यदि लागू हो, स्वीकृति प्राप्त की जाएगी।
- iii. परियोजना प्रस्तावक द्वारा एक स्थल-विशिष्ट संरक्षण योजना एवं वन्यजीव प्रबंधन योजना तैयार की जाएगी जो मुख्य वन्यजीव वार्डन द्वारा अनुमोदित होगा। अनुमोदित स्थल-विशिष्ट संरक्षण योजना/वन्यजीव प्रबंधन योजना की सिफारिशें राज्य वन विभाग के परामर्श से कार्यान्वित की जाएगी।

कार्यान्वयन रिपोर्ट, छमाही अनुपालन रिपोर्ट के साथ प्रस्तुत की जाएगी (अध्ययन क्षेत्र में अनुसूची-1 की प्रजातियों की उपस्थिति के मामले में)।

- iv. परियोजना प्रस्तावक द्वारा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/समिति से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 और जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के उपबंधों के अंतर्गत स्थापना/प्रचालन की अनुमति प्राप्त की जाएगी।
- v. परियोजना प्रस्तावक द्वारा समय-समय पर यथासंशोधित खतरनाक और अन्य अग्रशिष्ट प्रबंधन नियम, 2016 के अंतर्गत प्राधिकार प्राप्त किया जाएगा।
- vi. कंपनी द्वारा समय-समय पर यथा संशोधित परिसंकटमय रसायन का उत्पादन, भंडारण और आयात (एमएसआइएचसी) नियम, 1989 के अंतर्गत नियमों तथा दिशानिर्देशों का कड़ाई से अनुपालन किया जाएगा। खतरनाक रसायनों का सभी परिवहन कार्यकलाप मोटर वाहन अधिनियम (एमवीए), 1989 के अनुसार किया जाएगा।

## II. वायु गुणवत्ता निगरानी और परिरक्षण

- i. परियोजना प्रस्तावक द्वारा पर्यावरण (संरक्षण) नियम, 1986 में निर्धारित मानकों के संदर्भ में स्टैक उत्सर्जन की निगरानी के लिए प्रक्रिया स्टैकों में 24x7 निरंतर उत्सर्जन निगरानी प्रणाली संस्थापित की जाएगी और यह राज्य प्रदूषण नियंत्रण बोर्ड तथा केंद्रीय प्रदूषण नियंत्रण बोर्ड के ऑन लाइन सर्वरों से जुड़ी होगी तथा पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत मान्यता प्राप्त प्रयोगशालाओं अथवा एनएबीएल से प्रत्यायोजित प्रयोगशालाओं के माध्यम से उपकरण आपूर्तिकर्ता की विशिष्टियों के अनुसार इन प्रणालियों को कैलीब्रेट करेगी।
- ii. परियोजना प्रस्तावक संयंत्र क्षेत्र के अन्दर और बाहर कम से कम चार स्थानों पर (प्रत्येक 120<sup>0</sup> के कोण पर एक संयंत्र क्षेत्र के अन्दर और तीन बाहर), पवन की ओर तथा पवन के विपरीत दिशाओं को शामिल करके (मामला-दर-मामला आधार पर : हस्तचालित; बड़े संयंत्र : निरंतर) उत्सर्जित होने वाले मुख्य प्रदूषकों (अर्थात् पीएम उत्सर्जन के संदर्भ में पीएम<sub>10</sub> तथा पीएम<sub>2.5</sub>, और एसओ<sub>2</sub> एवं एनओ<sub>x</sub> उत्सर्जनों के संदर्भ में) से संबंधित सामान्य/मानदंड के पैरामीटरों को परिवेशी वायु गुणवत्ता की निगरानी करने के लिए प्रणाली संस्थापित करेगा।
- iii. परियोजना प्रस्तावक निरंतर स्टैक उत्सर्जन तथा वायु गुणवत्ता निगरानी की मासिक रिपोर्ट प्रस्तुत करेगा और वायु गुणवत्ता/अस्थायी उत्सर्जनों की हस्तचालित स्टैक निगरानी और हस्तचालित निगरानी के परिणामों को छमाही निगरानी रिपोर्ट के साथ पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय, केंद्रीय प्रदूषण नियंत्रण बोर्ड के आंचलिक कार्यालय और राज्य प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय कार्यालय को भेजा जाएगा।
- iv. सभी प्रवण क्षेत्रों से धूल सहित धूल उत्पन्न करने वाले सभी स्थानों के लिए समुचित वायु प्रदूषण नियंत्रण (एपीसी) प्रणाली उपलब्ध कराई जाएगी ताकि निर्धारित स्टैक उत्सर्जन और अस्थायी उत्सर्जन मानकों का अनुपालन हो सके।
- v. मंत्रालय द्वारा सा.का.नि.सं. 826 (अ) दिनांक 16 नवम्बर, 2009 के द्वारा जारी किए राष्ट्रीय परिवेशी वायु गुणवत्ता उत्सर्जन मानकों का अनुपालन किया जाएगा।

- vi. विद्विक्त उत्सर्जनों को अनुमेय सीमाओं (यथा प्रयोज्य) नियंत्रित करने के लिए कोयला चालित बॉयलरों में प्रयोग हेतु कोयले में सल्फर का अंश 0.5% से अधिक नहीं होना चाहिए। गैसीय उत्सर्जनों को केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड के दिशानिर्देशों के अनुसार पर्याप्त ऊंचाई के स्टेक के माध्यम से विकीर्णित किया जाएगा।
- vii. डीजी सैटों को उपयुक्त प्रदूषण नियंत्रण यंत्रों तथा पर्याप्त स्टेक ऊंचाई से युक्त किया जाएगा ताकि इनसे होने वाला उत्सर्जन वर्तमान विनियमों तथा इस संबंध में दिशानिर्देशों के अनुरूप हो।
- viii. कच्ची सामग्रियों, कोयले इत्यादि का भंडारण मिट्टी अथवा ढंके क्षेत्रों में किया जाएगा ताकि धूल से होने वाले प्रदूषण और अन्य अस्थायी उत्सर्जनों को रोका जा सके।

### III. जल गुणवत्ता की निगरानी और परिरक्षण

- i. बहिष्काव की ऑनलाइन निरंतर निगरानी के लिए, इकाई द्वारा परिसरों के अंदर बहिष्काव प्रवाहित करने वाले चैनलों/नालों में रात्रि दृश्यता क्षमता वाला वेब कैमरा लगाया जाएगा (जेडएलडी प्राप्त करने वाली परियोजनाओं के मामले में लागू) और इसे एसपीसीवी एवं सीपीसीवी के सर्वरों से जोड़ा जाएगा।
- ii. शून्य तरल निस्सारण सुनिश्चित किया जाएगा और परिसर के बाहर कोई अपशिष्ट/शोधित जल प्रवाहित नहीं किया जाएगा (जेडएलडी प्राप्त करने वाली परियोजनाओं के मामले में लागू)।
- iii. प्रक्रिया बहिष्काव/किसी अपशिष्ट जल को स्टॉर्म जल से नहीं मिलने दिया जाएगा। परिसर से स्टॉर्म जल को एकत्रित किया जाएगा और एक पृथक परिवहन प्रणाली के माध्यम से निस्तारित किया जाएगा।
- iv. वायु/जल अधिनियम के तहत अनुमति प्रदान करते समय, पर्यावरण (संरक्षण) नियम, 1986 के तहत विनिर्दिष्ट मानकों अथवा राज्य प्रदूषण नियंत्रण बोर्ड द्वारा यथा विनिर्दिष्ट मानकों, जो भी अधिक कड़े हों, के अनुसार बहिष्कावों का निस्सारण किया जाएगा।
- v. समस्त ताजे जल की आवश्यकता, प्रस्तावित मात्रा अथवा समिति द्वारा यथा निर्धारित मात्रा से अधिक नहीं होगी। इस संबंध में संबंधित विनियामक प्राधिकरण/सीजीडब्ल्यूए से पूर्वानुमति प्राप्त की जाएगी।
- vi. औद्योगिक/व्यापार बहिष्काव को उच्च सीओडी/टीडीएस और निम्न सीओडी/टीडीएस बहिष्काव धाराओं से पृथक्कृत किया जाएगा। उच्च टीडीएस/सीओडी को स्ट्रिपर के बाद एमईई और एटीएफडी (एजिटेड थिन फिल्म ड्रायर) की प्रक्रिया से गुजारा जाएगा। निम्न टीडीएस धारा को ईटीपी में शोधित किया जाएगा और उसके बाद आरई प्रणाली से गुजारा जाएगा।
- vii. कम्पनी, भू-जल पुनर्भरण के लिए भवनों के रूफ टॉप और बरसाती पानी के नालों से वर्षा जल संचयन करेगी तथा संयंत्र के अंदर ही विभिन्न औद्योगिक प्रचालनों के लिए इसका उपयोग करेगी।

### IV. ध्वनि निगरानी और निवारण

- i. ध्वनि प्रदूषण को नियंत्रित करने के लिए डीजी सेट में एकोस्टिक एनक्लोसर लगाए जाएंगे।
- ii. संयंत्र क्षेत्र में और उसके आस-पास समस्त ध्वनि स्तरों को, ध्वनि उत्सर्जन के सभी स्रोतों पर एकोस्टिक हूड, साइलेन्सर, एन्क्लोज़र आदि सहित ध्वनि नियंत्रण यंत्र लगाकर मज्जकों के अंदर भली-भांति रखा जाएगा।
- iii. परिवेशी ध्वनि स्तर, ई(पी)ए नियम, 1986 के अंतर्गत विनिर्दिष्ट मानकों अर्थात् दिन के समय 75 dB(A) और रात के समय 70 dB(A) होने चाहिए।

### V. ऊर्जा संरक्षण उपाय

- i. प्रकाश-व्यवस्था प्रयोजनों हेतु ऊर्जा के स्रोत, अधिमात्रतः एलईडी आधारित होंगे।

**VI. अपशिष्ट प्रबंधन**

- i. खतरनाक रसायनों को टैंक, टैंक फार्म, ड्रम, कार्टवाय आदि में रखा जाएगा। प्रथम के साध्यम से टैंक फार्म और साल्वेंट ट्रांसफर पर फ्लेम अरेस्टर लगाए जाएंगे।
- ii. प्रसंस्करण उपरांत जैविक अवशिष्ट और स्पेंट कार्बन, यदि कोई हो, को सीमेंट उद्योगों में भेजा जाएगा। ईटीपी स्लज, प्रसंस्करण से उत्पन्न अजैविक और वाष्पीकरण नमक का टीएसडीएफ में निपटारा किया जाएगा।
- iii. कम्पनी, अपशिष्ट न्यूनीकरण उपाय निम्नानुसार करेगी :-
  - क. अपशिष्ट के न्यूनीकरण हेतु सक्रिय संघटकों की मात्राओं का मापन और नियंत्रण।
  - ख. प्रसंस्करण से प्राप्त लघु-उत्पादों का, अन्य प्रक्रियाओं में कच्ची सामग्रियों अथवा कच्ची सामग्रियों के प्रतिस्थापनों के तौर पर पुनर्उपयोग।
  - ग. छलकाव को न्यूनतम करने के लिए स्वचालित भरवाई का उपयोग।
  - घ. बैच रिएक्टरों में क्लोज फीड सिस्टम का उपयोग।
  - ङ. वाष्प पुनर्प्राप्ति प्रणाली के माध्यम से निकासी उपकरण।
  - च. अपशिष्ट जल उत्सर्जन को कम करने के लिए उपकरण की सफाई हेतु उच्च दबाव की नलियों का उपयोग।

**VII. हरित पट्टी**

- i. सीपीसीबी द्वारा जारी दिशा-निर्देशों के अनुसरण में देशज वृक्ष प्रजातियों के साथ संग्रह क्षेत्र के 33% भाग के समान क्षेत्र में हरित पट्टी विकसित की जाएगी। इस हरित पट्टी में, अन्य के साथ-साथ, संयंत्र की समस्त परिधि शामिल होगी।

**VIII. सुरक्षा, जन सुनवाई और मानव स्वास्थ्य संबंधी मुद्दे**

- i. खतरे की पहचान और जोखिम आकलन (एचआईआरए) और आपदा प्रबंधन योजना के आधार पर आपातकालीन तत्परता योजना क्रियान्वित की जाएगी।
- ii. परियोजना प्रस्तावक, कारखाना अधिनियम के मानदण्डों के अनुसार व्यक्तिगत सुरक्षा उपकरण (पीपीई) उपलब्ध कराएंगे।
- iii. रसायन हथालन से सुरक्षा और संबंधित स्वास्थ्य पहलुओं के बारे में सभी कर्मचारियों को प्रशिक्षण प्रदान किया जाएगा। सभी कर्मचारियों की नियमित आधार पर पूर्व-रोज़गार और नेमी आवधिक चिकित्सा जांच कराई जाएगी। रसायनों के हथालन के बारे में सभी कर्मचारियों को प्रशिक्षण दिया जाएगा।
- iv. सभी आवश्यक अवसंरचना और सुविधाओं, जैसे कि खाना पकाने के ईंधन, मोबाइल टॉयलेट, मोबाइल एसटीपी, सुरक्षित पेयजल, चिकित्सा स्वास्थ्य देखभाल, क्रेच आदि से युक्त स्थल के अंदर ही निर्माण कार्य में लगे मज़दूरों के लिए आवास की व्यवस्था की जाएगी। यह आवास-व्यवस्था, अस्थायी संरचनाओं के रूप में हो सकती है जिसे परियोजना पूर्ण होने के बाद हटा दिया जाएगा।
- v. कामगारों की व्यावसायिक स्वास्थ्य की निगरानी, नियमित आधार पर की जाएगी और कारखाना अधिनियम के अनुसार अभिलेखों का रखरखाव किया जाएगा।

- vi. कच्चे माल और तैयार उत्पादों की ढुलाई करने वाले वाहनों की पार्किंग के लिए संयंत्र परिसरों के अंदर पर्याप्त स्थान निर्धारित किया जाएगा तथा सार्वजनिक स्थलों पर बाहर पार्किंग की अनुमति नहीं दी जाएगी।

#### IX. कारपोरेट पर्यावरण उत्तरदायित्व

- i. परियोजना प्रस्तावक, कारपोरेट पर्यावरण उत्तरदायित्व के संबंध में इस मंत्रालय के का.जा. फा. सं. 22-56/2017-आइए-III दिनांक 1 मई, 2018 में अन्तर्विष्ट उपबंधों को, यथा प्रयोज्य, अनुपालन करेगा।
- ii. कम्पनी की, निदेशक मंडल द्वारा उचित रूप से अनुमोदित एक सुनिर्धारित पर्यावरणीय नीति होगी। पर्यावरणीय नीति में उचित रोकथाम और संतुलन बनाए रखने तथा पर्यावरणीय/वन/वन्यजीव मापदण्डों/शर्तों के किसी अतिक्रमण/विपथन/उल्लंघन पर ध्यान केन्द्रित करने के लिए मानक प्रचालन क्रियाविधियों को विहित किया जाना चाहिए। कम्पनी की पर्यावरणीय /वन संबंधी /वन्यजीव संबंधी मानकों/शर्तों और/या श्रेयर धारकों/हितधारकों के अतिक्रमण/विपथन/उल्लंघन की सूचना देने की सुपरिभाषित व्यवस्था होनी चाहिए। इस संबंध में बोर्ड संकल्प की प्रति पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को छमाही रिपोर्ट के भाग के रूप में भेजी जाएगी।
- iii. परियोजना और कम्पनी मुख्यालय, दोनों के स्तर पर वरिष्ठ अधिकारी जो सीधे संगठन के प्रमुख को सूचित करेगा कि नियंत्रण के अधीन एक अलग पर्यावरणीय प्रकोष्ठ स्थापित किया जाएगा जिसमें अर्हता प्राप्त कर्मचारी हों।
- iv. कम्पनी की उत्तरदायित्व योजना सहित ईएमपी और पर्यावरणीय शर्तों के कार्यान्वयन की कार्य योजना तैयार की जाएगी और उसे सक्षम प्राधिकारी द्वारा अनुमोदित किया जाएगा। पर्यावरणीय संरक्षण उपायों के लिए निर्धारित वर्षवार निधियों को अलग खाते में रखा जाएगा और उसे किसी अन्य प्रयोजन के लिए अपवर्तित नहीं किया जाएगा। कार्य योजना के कार्यान्वयन की वर्षवार प्रगति की रिपोर्ट, छमाही अनुपालन रिपोर्ट सहित मंत्रालय/क्षेत्रीय कार्यालय को भेजी जाएगी।
- v. प्रतिवर्ष स्वयं-पर्यावरणीय लेखापरीक्षा की जाएगी। प्रति तीन वर्ष के पश्चात् तृतीय पक्षकार से पर्यावरणीय लेखापरीक्षा कराई जाएगी।

#### X. प्रकीर्ण

- i. परियोजना प्रस्तावक सात दिन के भीतर जिले या राज्य के दो स्थानीय समाचार पत्रों में अपने खर्चों पर प्रमुख रूप से इसका विज्ञापन देकर जिनमें से एक देशीय भाषा में होगा, पर्यावरणीय शर्तों और सुरक्षापायों सहित अपनी परियोजना के लिए प्रदत्त पर्यावरणीय स्वीकृति की सार्वजनिक रूप से सूचना देगा और इसके साथ-साथ इसे परियोजना प्रस्तावक की वेबसाइट पर स्थाई रूप से प्रदर्शित किया जाएगा।
- ii. परियोजना प्रस्तावकों द्वारा पर्यावरणीय स्वीकृति की प्रतियां मंत्रालय के संबंधित कार्यालयों के साथ-साथ स्थानीय निकायों, पंचायतों और नगरीय निकायों के प्रमुखों को प्रस्तुत की जाएगी और उन्हें इसे प्राप्त होने की तारीख से 30 दिन तक इसे प्रदर्शित करना है।
- iii. परियोजना प्रस्तावक पर्यावरणीय स्वीकृति में निर्धारित शर्तों के अनुपालन की स्थिति, निगरानी किये गए आंकड़ों के परिणाम सहित अपनी वेबसाइट पर अपलोड करेगा और उसे छमाही आधार पर अद्यतित करेगा।
- iv. परियोजना प्रस्तावक परियोजनाओं के लिए संकेतित मानदण्ड प्रदूषक स्तर नामतः; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (परिवेशी स्तरों और समूह उत्सर्जनों संबंधी) या अति गंभीर सेक्टरल मापदण्ड की निगरानी करेगा और उसे आम जनता की जानकारी के लिए एक सुविधाजनक स्थात पर प्रदर्शित करेगा और कम्पनी की वेबसाइट पर प्रस्तुत करेगा।

- v. परियोजना प्रस्तावक, निर्धारित पर्यावरणीय शर्तों के अनुपालन की स्थिति के संबंध में छमाही रिपोर्ट पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की वेबसाइट पर पर्यावरणीय स्वीकृति के पोर्टल पर प्रस्तुत करेगा।
- vi. परियोजना प्रस्तावक प्रत्येक वित्तीय वर्ष के लिए पर्यावरणीय विवरण पर्यावरण (संरक्षण) नियम, 1986 के अधीन यथा विहित तथा बाद में यथा संशोधित रूप में प्रपत्र-V में संबंधित राज्य प्रदूषण नियंत्रण बोर्ड को प्रस्तुत करेगा और कंपनी की वेबसाइट पर डालेगा।
- vii. परियोजना प्रस्तावक, भूमि के विकास कार्य की शुरुआत और परियोजना द्वारा उत्पादन कार्य की शुरुआत से लेकर वित्तीय परिसमापन और संबंधित प्राधिकारियों द्वारा परियोजना के अंतिम अनुमोदन की तारीख की सूचना क्षेत्रीय कार्यालय और मंत्रालय को भी देगा।
- viii. परियोजना प्रस्तावक को राज्य प्रदूषण नियंत्रण बोर्ड और राज्य सरकार द्वारा लगाई शर्तों का कड़ाई से पालन करना होगा।
- ix. परियोजना प्रस्तावक ईआईए/ईएमपी रिपोर्ट, में की गई प्रतिबद्धताओं और सिफारिशों, जन सुनवाई के दौरान और विशेषज्ञ मूल्यांकन समिति (ईएसी) के समक्ष दिए गए प्रस्तुतिकरण के दौरान दिए गए सभी वचनों का पालन करेगा।
- x. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की पूर्व स्वीकृति के बिना संयंत्र में और कोई विस्तार या सुधार नहीं किए जाएंगे।
- xi. तथ्यात्मक आंकड़ों को छुपाने या झूठ/वनावदी आंकड़े प्रस्तुत करने पर इस पर्यावरणीय स्वीकृति को रद्द किया जा सकता है और पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों के अधीन कार्रवाई की जा सकती है।
- xii. यदि उपर्युक्त शर्तों में से किसी का भी कार्यान्वयन संतोषजनक नहीं होता है तो मंत्रालय स्वीकृति को रद्द या निलम्बित कर सकता है।
- xiii. यदि आवश्यक पाया गया, तो मंत्रालय अतिरिक्त शर्तें निर्धारित करने का अधिकार सुरक्षित रखता है। कंपनी समयबद्ध रीति से इन शर्तों को क्रियान्वित करेगी।
- xiv. इस मंत्रालय का क्षेत्रीय कार्यालय निर्धारित शर्तों के अनुपालन की निगरानी करेगा। परियोजना के प्राधिकारीगण को चाहिए कि वे अपेक्षित आंकड़ों/जानकारी/निगरानी रिपोर्ट प्रस्तुत करते हुए क्षेत्रीय कार्यालय के अधिकारी को पूरा सहयोग दें।
- xv. उपर्युक्त शर्तों को, जल (प्रदूषण का निवारण और नियंत्रण) अधिनियम, 1974 वायु (प्रदूषण का निवारण और नियंत्रण) अधिनियम, 1981, पर्यावरण (संरक्षण) अधिनियम, 1986 खतरनाक तथा अन्य अपशिष्ट (प्रबंधन तथा सीमा पार संचलन) नियम, 2016 और लोक दायित्व बीमा अधिनियम, 1991, उनके संशोधनों और तियमों तथा भारत के माननीय सर्वोच्च न्यायालय/उच्च न्यायालयों तथा विषय वस्तु से संबंधित किसी अन्य विधि न्यायालय द्वारा पारित किन्हीं अन्य आदेशों के प्रावधानों सहित लागू किया जाएगा।
- xvi. इस ईसी के विरुद्ध अपील यदि कोई हो, राष्ट्रीय हरित अधिकरण अधिनियम, 2010 की धारा 16 के अधीन यथा विहित, 30 दिन की अवधि के भीतर, राष्ट्रीय हरित अधिकरण को की जाएगी।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**NOTIFICATION**

New Delhi, the 17th January, 2019

**S.O. 345(E).**—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the EIA Notification) vide S.O. 1533(E), dated the 14<sup>th</sup> September, 2006, making the requirement of prior environmental clearance from the concerned regulatory authority mandatory for all new projects/activities listed in the schedule to the said notification, their expansion and modernization and/or change in product mix, as the case may be, before any construction work or preparation of land by the project management except for securing the land;

AND WHEREAS, the projects/activities listed in the schedule to the said notification include distilleries (molasses and non-molasses based) under item 5(g), and thus requiring prior environmental clearance from the Ministry or the State Environment Impact Assessment Authorities in different States/Union Territory, as the case may be;

AND WHEREAS, the Central Government has published the National Policy on Bio-fuels, 2018 stipulating Ethanol Blended with Petrol (EBP) Programme as its main component, offering indigenous and non-polluting renewable energy source and successful implementation of the programme would not only result in substantial reduction in air pollution but also saving of precious foreign exchange through import substitutions;

AND WHEREAS, the Ministry of Environment, Forest and Climate Change deems it necessary for expediting environmental clearances to the projects for manufacturing of bio-ethanol for the purpose of blending with the petrol under the Ethanol Blended with Petrol (EBP) Programme;

AND WHEREAS, based on substantial experience gained in matters relating to prior environmental clearance related to distilleries, conditions of grant of environmental clearance have been standardized;

AND WHEREAS, distillery units adhering to Zero Liquid Discharge norms provide reasonable safeguard with respect to ambient environment;

AND WHEREAS, distilleries adhering to Zero Liquid Discharge in areas with adequate water availability can be provided special dispensation for a year with view to achieving objective set as above without adverse environmental impact for a year;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the said rules in public interest, for expediting production of Ethanol for its limited purpose of blending with petrol exclusively for its usage as bio-fuel, hereby makes the following special provision, namely:-

- “(1) All expansion projects of sugar manufacturing or distilleries, having environmental clearances for their present industrial operations and intended to produce Ethanol for blending with petrol under the Ethanol Blended with Petrol (EBP) Programme, shall make an application in Form-1 given in Appendix-I of the EIA Notification, 2006 along with the Environmental Management Plan, certificate from the Government of India, the Ministry of Petroleum and Natural Gas stating that the proposal is for the purpose of blending the bio-ethanol with the petrol, for grant of environmental clearance under the provisions of the EIA Notification, 2006, and all such applications shall be considered by the concerned sectoral Expert Appraisal Committee or State Expert Appraisal Committee, who shall appraise the proposal as per the procedure applicable to category B2 projects specified in the EIA Notification, 2006 based on certificate from the Central Ground Water Board regarding adequate availability of water and adherence to standard conditions related to distilleries (appendix).
- (2) The Expert Appraisal Committee may prescribe, in addition to the standard environmental clearance conditions given in the appendix to this notification, the specific conditions on case to case basis.”

This notification shall remain in force for a period of one year from the date of publication of this notification in the Official Gazette.

[E.No. IA-J-11013/55/2017-IA, II(I)]

GEETA MENON, Jt. Secy.

**APPENDIX****Standard EC Conditions****I. Statutory compliance**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
- vi. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989

**II. Air quality monitoring and preservation**

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall install system carryout to Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub> in reference to PM emission; and SO<sub>2</sub> and NOx in reference to SO<sub>2</sub> and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous).
- iii. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- v. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.
- vi. Sulphur content should not exceed 0.5% in the coal for use in coal fired boilers to control particulate emissions within permissible limits (as applicable). The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
- vii. The DG sets shall be equipped with suitable pollution control devices and the adequate stack height so that the emissions are in conformity with the extant regulations and the guidelines in this regard.
- viii. Storage of raw materials, coal etc shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.

**III. Water quality monitoring and preservation**

- i. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises (applicable in case of the projects achieving ZLD) and connected to SPCB and CPCB-online servers.

- ii. Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises (applicable in case of the projects achieving the ZLD).
- iii. Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.
- iv. The effluent discharge shall conform to the standards prescribed under the Environment (Protection) Rules, 1986, or as specified by the State Pollution Control Board while granting Consent under the Air/Water Act, whichever is more stringent.
- v. Total fresh water requirement shall not exceed the proposed quantity or as specified by the Committee. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard.
- vi. Industrial/trade effluent shall be segregated into High COD/TDS and Low COD/TDS effluent streams. High TDS/COD shall be passed through stripper followed by MEE and ATFD (agitated thin film drier). Low TDS effluent stream shall be treated in ETP and then passed through RO system.
- vii. The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.

#### IV. Noise monitoring and prevention

- i. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- ii. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation.
- iii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

#### V. Energy Conservation measures

- i. The energy sources for lighting purposes shall preferably be LED based.

#### VI. Waste management

- i. Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and the solvent transfer through pumps.
- ii. Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
- iii. The company shall undertake waste minimization measures as below:-
  - a. Metering and control of quantities of active ingredients to minimize waste.
  - b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
  - c. Use of automated filling to minimize spillage.
  - d. Use of Close Feed system into batch reactors.
  - e. Venting equipment through vapour recovery system.
  - f. Use of high pressure hoses for equipment cleaning to reduce wastewater generation.

#### VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.

#### VIII. Safety, Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.

- iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- vi. There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places

#### IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1<sup>st</sup> May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

#### X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely, PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.

- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xvi. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Annexure - H

MINUTES OF THE 6<sup>th</sup> EXPERT APPRAISAL COMMITTEE (INDUSTRY-2) MEETING HELD DURING 8-9 April, 2019

Venue: Indus Hall, Ground Floor, Jal Wing, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, JorBagh Road, New Delhi-3

Time: 10:30 AM

6.1 Opening Remarks by the Chairman

6.2 Confirmation of the Minutes of the 5<sup>th</sup> Meeting of the EAC (Industry-2) held during 27<sup>th</sup> March, 2019 at Indira Paryavaran Bhawan, New Delhi.

The EAC, having taken note that no comments were offered on the minutes of its 5<sup>th</sup> meeting held during 27<sup>th</sup> March, 2019 at New Delhi, confirmed the same.

8<sup>th</sup> April 2019

6.3 Environmental Clearance

Agenda No.6.3.1

Expansion of Grain Based Distillery (110 to 170 KLPD) at Village Durgapur, Block Diamond Harbour-II, District South 24 Parganas (West Bengal) by M/s IFB Agro Industries Limited- For Environmental Clearance

[IA/WB/IND2/86195/2006, J-11011/333/2006-IA.II(I)]

The project proponent and their accredited consultant M/s J M EnviroNet Pvt Ltd, made a detailed presentation on the salient features of the project.

6.3.1.1 During deliberations, the EAC noted the following:

The proposal is for environmental clearance to the project for expansion of Grain based Distillery from 110 KLPD to 170 KLPD by M/s IFB Agro Industries Limited in an area of 135100 sqm located at Village Durgapur, Block Diamond Harbour-II, District South 24 Parganas (West Bengal).

The details of products and capacity as under:

S.No.	Unit	Existing	Proposed	Total
1	Grain based distillery (Extra Neutral Alcohol/Rectified Spirit/Ethanol)	110 KLPD	60 KLPD	170 KLPD
2	Co-generation power plant	4.9 MW	---	4.9 MW

The project/activity is covered under category A of item 5 (g)'Distilleries'of the Schedule to the Environment Impact Assessment Notification, 2006 and requires appraisal at Central level by the sectoral EAC in the Ministry.

Standard Terms of Reference (ToR) for the project was granted on 6<sup>th</sup> November, 2017. Public hearing was conducted by the West Bengal Pollution Control Board on 29<sup>th</sup> June, 2018. The main issues raised during the public hearing are related to employment, ESR activities, effect on environment, etc.

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Managing Director  
Shree Datta Shakti and Sanakar Sakti  
Karkhana Ltd, Srinidhi Post, Dattanagar  
Tal. Sirohi, Dist. Kolhapur

		construction of new 3x1000 MT mounded storage facility located at existing HPCL LPG Bottling Plant, Po-Box No. 11, Jatni, Dist – Khurda, Odisha	construction of new 2x500 MT mounded storage facility located at existing HPCL LPG Bottling Plant, Po-Box No. 11, Jatni, Dist – Khurda, Odisha	the storage capacity as there was no projected demand/market in the region.
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6.6.3.3 During deliberations on the proposal, the project proponent preferred to withdraw the proposal, with the request to allow the application afresh for grant of ToR.

#### Agenda No.6.6.4

**Proposed Expansion of Sugarcane Crushing Capacity from 9000 TCD to 15000 TCD, Distillery Capacity from 60 KLPD to 90 KLPD and Establishing 21 MW Co-generation Power Plant based on bagasse and 5 MW from Incineration Boiler, At Dattanagar Tal. Shirol, Dist. Kolhapur, Maharashtra by M/s Shree Datta Shetkari Sahakari Sakhar Karkhana Ltd - For amendment in ToR**

[IA/GJ/IND2/30971/2014, J-11011/313/2014-IA-II(I)]

6.6.4.1 The proposal is for amendment in the standard Terms of Reference granted by the Ministry vide letter dated 29<sup>th</sup> November 2018 in favour of M/s Shree Datta Shetkari Sahakari Sakhar Karkhana Ltd for the project 'Expansion of Sugar manufacturing unit from 9000 TCD to 15000 TCD, Distillery from 60 KLPD to 90 KLPD and 21 MW Co-generation Power Plant' located at Dattanagar Tal. Shirol, District Kolhapur (Maharashtra)

6.6.4.2 The project proponent has requested for amendment in the ToR/EC with the details are as under;

S. No.	Para of TOR issued by MoEF & CC	Details as per the ToR	To be revised/ read as	Justification / reasons
1.	Sr. No. 5 of the Covering Letter issued by the Ministry	The Standard ToR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation	The Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance. Public consultation is exempted as per OM dated 29 <sup>th</sup> August 2017.	The industry conducted the Public Hearing on 10 <sup>th</sup> November 2016 for the expansion of the Sugar factory capacity from 7500 TCD to 9000 TCD.

6.6.4.3 The EAC, after deliberations noted that earlier the project for expansion of sugar plant from 7500 to 9000 TCD (for which EC was granted by SEIAA Maharashtra on 1<sup>st</sup> June, 2018), public hearing was conducted by the State Pollution Control Board on 10<sup>th</sup> November, 2016. Further, in view of the Ministry's Notification dated 17<sup>th</sup> January, 2019 intended to enhance Ethanol production for usage as bio-fuel, the Committee recommended the proposal for exemption from public hearing.

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 Managing Director  
 Shree Datta Shetkari Sahakari Sakhar  
 Karkhana Ltd, Shirol, Post, Dattanagar  
 Tal. Shirol, Dist. Kolhapur

List of the Expert Appraisal Committee (EAC-Industry-2) members attended the meeting

S. No.	Name and Address	Designation
1.	Dr. J. P. Gupta	Chairman
2.	Dr. Y.V. Rami Reddy	Member
3.	Dr TudilIndrasen Reddy	Member
4.	Dr J S Sharma	Member
5.	Shri S C Mann	Member
6.	Shri Ashok Agarwal	Member
7.	Dr T K Joshi	Member
8.	ShriDinabandhu Gouda	Member
9.	Ms. Saloni Goel	Member
10.	Dr. Ajay Gairola	Member
11.	Shri S.K. Srivastava	Member Secretary

**F.No.J-11011/33/2001-IA-II(I)**  
Government of India  
Ministry of Environment, Forest and Climate Change  
IA Division

Indira Paryavaran Bhawan  
Jor Bagh Road, N Delhi - 3  
Dated: 14<sup>th</sup> August, 2019

To,

M/s Shree Datta Shetkari Sahakari Sakhar Karkhana Ltd,  
Dattanagar, Taluka Shirol,  
District **Kolhapur** (Maharashtra)

**Sub: Expansion of Sugar plant from 9000 TCD to 15000 TCD, Distillery from 60 KLPD to 90 KLPD and 21 MW Co-generation Power Plant by M/s Shree Datta Shetkari Sahakari Sakhar Karkhana Ltd at Dattanagar Taluka Shirol, District Kolhapur (Maharashtra) - Amendment in ToR - reg.**

Sir,

This has reference to your online proposal No.IA/MH/IND2/83106/2018 on the above mentioned subject.

2. The Ministry has granted standard terms of reference (ToR) on 29<sup>th</sup> November, 2018 in favour of M/s Shree Datta Shetkari Sahakari Sakhar Karkhana Ltd for expansion of sugar plant from 9000 TCD to 15000 TCD, distillery from 60 KLPD to 90 KLPD and 21 MW co-generation power plant at Dattanagar, Taluka Shirol, District Kolhapur (Maharashtra).
3. Now, the proposal has been submitted for amendment in the said ToR seeking exemption from public hearing. The proposal was considered by the sectoral Expert Appraisal Committee in its meeting held on 8-9 April, 2019, and was recommended accordingly in view of the Ministry's Notification dated 17<sup>th</sup> January, 2019 intended to enhance Ethanol production for usage as bio-fuel.
4. Based on the proposal submitted by the project proponent, recommendations of the EAC (Industry-2) and further deliberations, Ministry of Environment, Forest and Climate Change hereby accords approval for amendment in standard ToR dated 29<sup>th</sup> November, 2018 for exemption from public hearing.
5. All other terms and conditions stipulated in the standard ToR dated 29<sup>th</sup> November, 2018 shall remain unchanged.

*SK*  
14/8/2019  
(S K Srivastava)  
Scientist E

Copy to:

The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 3<sup>rd</sup> and 4<sup>th</sup> floor,  
Opp. Cine Planet, Sion Circle, **Mumbai - 22**

TRUE COPY

Managing Director  
Shree Datta Shetkari Sahakari Sakhar  
Karkhana Ltd., Shirol, Post Dattanagar  
Tal. Shirol, Dist. Kolhapur



महाराष्ट्र शासन कृषि विभाग  
तालुका कृषि अधिकारी कार्यालय शिरोळ.जि.कोल्हापूर

फोन नं. ०२३२२-२३६९१८

ई-मेल : shirotao@gmail.com

जा.क्र/तंत्र/फळ झाडे गणना १९९५/२०२०

तालुका कृषि अधिकारी कार्यालय  
शिरोळ दि. २६ /०८/२०२०

प्रति ,

कार्यकारी संचालक

श्री. दत्त शेतकरी सह.साखर कारखाना लि. शिरोळ.

विषय - आपले कारखाना कार्यस्थळावरील बागेतील विविध फळझाडे /फुलपिके यांची गणना केलेबाबत

संदर्भ -१) आपले संस्थेचा या कार्यालयास दिनांक २८/७/२०२० रोजी प्राप्त अर्ज

२) या कार्यालयाचे मंडळ कृषि अधिकारी कार्यालय जयसिंगपूर यांना आदेश पत्र दि. २८/७/२०२०

३) मंडळ कृषि अधिकारी ज.पूर यांचा दिनांक २५/८/२०२० रोजी गणनेबाबतचा या कार्यालयास प्राप्त अहवाल.

उपरोक्त विषय व संदर्भानुसार कळविण्यात येते कि, आपण केलेल्या विनंती पत्रा नुसार या कार्यालयाचे क्षेत्रिय कार्यालया कंडील यंत्रणेकडून आपले कारखाना कार्यस्थळावरील फळझाडांची गणना दिनांक १८/८/२०२० ते २१/८/२०२० या कालावधीत क्षेत्रिय सर्वेक्षण करून पूर्ण करण्यात आली. गणनेमध्ये पुढीलप्रमाणे फळांची झाडे आढळून आली त्याची माहिती पुढील प्रमाणे

अ.नं	नाव	संख्या	अ.नं	नाव	संख्या
१	नारळ	४५४६	१२	जांभूळ	५८
२	आंबा	५१३	१३	आवळा	०१
३	चिक्कू	८१	१४	जामफळ	५
४	पेरू	३४४	१५	कमरक	५
५	लिंबू	४६	१६	अंजीर	८
६	सुपारी	९३८१	१७	काजू	३
७	फणस	२३	१८	जायफळ	१
८	रामफळ	४३	१९	मोरावळा	५७
९	सिताफळ	१९६	२०	चिंच	४८८
१०	पपई	१४१	२१	बोर	४
११	डाळिंब	६१		एकूण	१६००५

वरील प्रमाणे गणनेमध्ये फळझाडे प्रत्यक्ष सुस्थितीत आढळून आलेली आहेत. माहितीसाठी सादर.

तालुका कृषि अधिकारी  
शिरोळ

TRUE COPY

Managing Director  
Shree Datta Shetkari Sahakari Sakhar  
Karkhana Ltd., Shiroli, Post, Dattanagar  
Tal. Shiroli, Dist. Kolhapur



महाराष्ट्र वन विभाग

कार्यालय :- No.(०२३१) २६५१९५९

ई मेल : dycfkop२००७@gmail.com



महाराष्ट्र शासन

उपवनसंरक्षक, कोल्हापूर वनविभाग कोल्हापूर यांचे कार्यालय

\*वनवर्धन\* ताराबाई पार्क, पोस्ट ऑफिस समोर, कोल्हापूर

जा.क्र.ब/कक्ष-१३/सर्व्हे/(२०२०-२१/१९७०

कोल्हापूर - ३ दि. २९ /१०/२०२०

प्रति,

कार्यकारी संचालक,  
श्री.दत्त शेतकरी सह.साखर कारखाना  
लि.शिरोळ

विषय :- श्री दत्त शेतकरी सह.कारखाना लि.शिरोळ आवरातील जंगली प्रजाती  
मधील झाडांचा नोंद दाखला मिळणे बाबत.

संदर्भ :- वनक्षेत्रपाल करवीर यांचेकडील पत्र.क्र.अ/सर्व्हे/६९२/२०२०-२१/  
दिनांक ०७/१०/२०२०

महोदय,

विषयांकीत प्रकरणी उपरोक्त संदर्भिय पत्रान्वये वनक्षेत्रपाल करवीर यांचा अहवाल या कार्यालयास प्राप्त झालेला असून सदर अहवालानुसार आपले कारखान्याचे आवरातील विविध प्रजातीच्या २७९९९ झाडांचे मुल्यमापन वनक्षेत्रपाल करवीर यांचे मार्फत केलेले आहे. त्या अनुषंगाने आपलेकडील दिनांक २५/९/२०२० चे मागणी पत्रान्वये केले विनंतीनुसार देणेत येत आहे.

सोबत :- वरील प्रमाणे

(आर.आर.काळे)

उपवनसंरक्षक,  
कोल्हापूर वनविभाग, कोल्हापूर

TRUE COPY

Managing Director  
Shree Datta Shelkari Sahakari Sakhar  
Karkhana Ltd., Shirol, Post. Dattanagar  
Tal. Shirol, Dist. Kolhapur

**MAHARASHTRA GOVERNMENT AGRICULTURE DEPARTMENT**  
**OFFICE OF TALUKA AGRICULTURE OFFICER SHOROL DIST**  
**KOLHAPUR**

Reg No 2322-236918

email-shirotao@gmail.com

Outward No Fruit tree count 1998/2020

OFFICE OF TALUKA AGRICULTURE OFFICER  
 SHIROL, DATE 26/08/2020

TO

The Executive Director ,

Shree Dutta Shetkar Sahakari Sakhar Karkhana Ltd. Shirol.

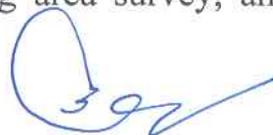
SUBJECT : Regarding counting of various Fruit trees/ Flower crops in  
 the garden at our factory working place.

REFERENCE : 1) Application of your institute to our office received  
 on 28/07/2020.

2) Order letter dated 28/07/2020 of this office to the  
 office of Circle Agriculture Officer, Jaysingpur.

3) Report of counting dated 25/08/2020 of circle  
 Agriculture officer Jaysingpur received by this office.

As per your request letter, in the captioned subject and reference, it is hereby informed that, by the system of area office of this office, counting of fruit trees in the working area of factory has been done during the period from date 18/08/2020 to 21/08/2020, by completing area survey, and information observed during counting is hereby furnished.



**TRUE COPY**

Managing Director  
 Shree Dutta Shetkari Sahakari Sakhar  
 Karkhana Ltd., Shirol, Post. Dattanagar  
 Tal Shirol, Dist. Kolhapur

Sr. No.	Name	Numbers	Sr. No.	Name	Numbers
01	Coconut	4546	12	Jamun	58
02	Mango	513	13	Awla	01
03	Chickoo	81	14	Amfal	05
04	Guava	344	15	Kamrak	05
05	Lime	46	16	Fig	08
06	Betel nut	1381	17	Cashew	03
07	Jack fruit	23	18	Nutmeg	01
08	Ramphal	43	19	Morawala	57
09	Custard apple	196	20	Chinch	488
10	papaya	141	21	Ber	04
11	Pomegranate	61		Total	16005

During counting, fruit trees observed in actual good condition as above, of which information is submitted.

Sd/-

TALUKA AGRICULTURE OFFICER,

SHIROL.

LOGO OF FOREST DEPARTMENT

LOGO OF  
MAHARASHTRA  
GOVERNMENT

OFFICE: No. (0231)2651959

MAHARASHTRA GOVERNMENT

Email: dycfkop2007@gmail.com

Deputy Conservator of Forests,  
Office of Forest Department  
Kolhapur

“Vanvardhan” Tarabai Park, Opp

Post Office, Kolhapur.

Outward No B/Kaksha-13/Serve/2020-21/1 Kolhapur- 3 Date :21/10/2020

TO

THE EXECUTIVE DIRECTOR,

Shree Datta Shetkar Sahakari Sakhar Karkhana

Ltd. Shirol.

SUBJECT : For registration certificate of various species trees in  
the compound area of Shree Datta Shetkar Sahakari  
Sakhar Karkhana Ltd. Shirol.

REFERENE : Letter No. \_\_\_692\_\_\_ dated \_07-10-2020\_ of  
Deputy Conservator of Forests, Karveer.

Dear Sir,

In the subjected matter, vide above referred letter, report of conservator  
of forest, karveer; has been received by this office. As per the report, evaluation

TRUE COPY

Managing Director  
Shree Datta Shetkar Sahakari Sakhar  
Karkhana Ltd., Shirol, Post Dattanagar  
Tal. Shirol, Dist. Kolhapur

of various species of 27999 trees in the compound of your factory has been done by conservator of forest, karveer. Accordingly, as demanded and requested vide your letter dated 25/09/2020, information is hereby furnished.

ENCL : AS ABOVE.

SD/-

(R.R.Kale)

Deputy conservator of Forest,  
Kolhapur Forest Department, Kolhapur.

TRUE TRANSLATION OF MARATHI DOCUMENT INTO ENGLISH

DONE BY:



ADVOCATE KAKADE G.B